

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 02.11.2020

Appeal No. 398 of 2020

Ashok Kumar MaheshwariAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate
i/b Vidhii Partners for the Respondent.

WITH
Appeal No. 399 of 2020

Manoj AgarwalAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate
i/b Vidhii Partners for the Respondent.

WITH
Appeal No. 400 of 2020

Narendra Kumar & Ors.Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate
i/b Vidhii Partners for the Respondent.

WITH
Appeal No. 401 of 2020

Divya AgarwalAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate
i/b Vidhii Partners for the Respondent.

WITH
Appeal No. 420 of 2020

Raghuvansh Agrofarms Ltd.Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Saurabh Bachhawat, Advocate i/b Mr. Yahya Batatawala,
Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate
i/b Vidhii Partners for the Respondent.

WITH
Appeal No. 421 of 2020

Litmus Investment Ltd.Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Saurabh Bachhawat, Advocate i/b Mr. Yahya Batatawala, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Advocate i/b Vidhii Partners for the Respondent.

ORDER:

1. All these matters arise from a common order and are being taken up together.
2. Connect with Appeal No. 319 of 2020 (Praveen Kurele & Ors. vs. SEBI) and list on December 11, 2020 for admission and for final disposal.
3. In the meanwhile, the respondent is directed to file a reply within three weeks from today. Rejoinder may be filed on or before the next date.
4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this

order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

02.11.2020
msb